

Snehlata Shrivastava
IAS (MP:1982)
SECRETARY (JUSTICE)



DEPARTMENT OF JUSTICE
GOVERNMENT OF INDIA

D.O. No. 15011/32/2016-JUS(AU)

Dated the 10th January, 2017

Dear

This is to apprise you of the significant events relating to the Department of Justice for the month of December, 2016.

1. Appointment of Judges

- i) Notification regarding appointment of Shri Justice Jagdish Singh Khehar, seniormost Judge of the Supreme Court as Chief Justice of India w.e.f. 4.1.2017 was issued on 19.12.2016.
- ii) Additional Judges made Permanent - 07
(4 in Karnataka and 3 in Gauhati High Court)
- iii) Additional Judges - 06
(1 in Punjab & Haryana and 5 in Patna High Court)
- iv) Extension of term of Additional Judges - 04
(1 in Karnataka, 1 in Punjab & Haryana and 2 in Gauhati High Court)

Highest Number of appointments made in High Courts

During the calendar year 2016, 126 fresh appointments of Judges in High Courts and 131 Additional Judges have been made Permanent, which is the highest number of appointments made in the last 26 years.

2. Revision of Pay & Pension etc. of Judges of Supreme Court and High Courts

The Draft Cabinet Note proposing to revise Pay & Pension etc. of Judges of Supreme Court and High Courts was forwarded to Department of Legal Affairs, Legislative Department, Department of Expenditure and Department of Pension and Pensioner's Welfare on 13.12.2016 inviting their comments. All these four Departments have supported the proposal and the final Note for Cabinet will be sent to the Cabinet Secretariat shortly for placing before the Cabinet.

3. Revision of Pension and Death-cum-Retirement Gratuity (DCRG) of Part-I Judges of the High Courts

In compliance of Supreme Court's Judgement dated 31.03.2014 in W.P.(C) No.521 of 2002 (P.Ramakrishnan Raju vs. Union of India & others), Department of Justice has issued Implementation Order on 28th November, 2016 regarding grant of revised pension to Part-I Judges (elevated from the Bar) of the High Courts by adding 10 years Bar practice to actual qualifying service for the purpose of computing pension.

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4. Department related Parliamentary Standing Committee on Personnel, Public Grievances and Law and Justice

Department related Parliamentary Standing Committee on Personnel, Public Grievances and Law and Justice, which examined the issue of filling up of vacancies in the Supreme Court and High Courts has submitted its report on 8.12.2016 in Parliament. The Committee has agreed with most of the suggestions/recommendations made by the Government before the Committee.

5. Phase II of the eCourts Mission Mode Project

- The scheme of National eCourts Award as an incentive to top performing Central Project Coordinators drafted by Department of Justice was approved by eCommittee;
- Process Re-engineering Reports of all High Courts were compiled and presented to Minister of State, Law and Justice Shri P.P. Chaudhary for forwarding to all High Courts;
- An executive training program on project management by IIM, Bangalore proposed by Department of Justice was approved by eCommittee;
- Request for Proposal (RFP) for evaluation of eCourts MMP was floated;
- Nineteen states/UT's have signed and executed the tripartite MoU for sustainability of eCourts Phase-II after the project period;
- A model RFP for procurement of connectivity services towards implementation of eCourts MMP Phase-II across the country was prepared and forwarded to eCommittee.

The Monthly Report is being sent separately through e-mail.

Yours sincerely,
Sd/-

(Snehlata Shrivastava)

Shri P.K. Sinha,
Cabinet Secretary,
Cabinet Secretariat,
Rashtrapati Bhawan,
New Delhi

जारी / Issued

हस्ताक्षर / Signature...

दिनांक / Date.....

(Signature)
10/1/17

Copy to:-

P.B. No. G-19/2015

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PS to Minister of Law & Justice and Electronics & Information Technology, Shastri Bhawan, New Delhi.

PS to Minister of State for Law & Justice and Electronics & Information Technology, Shastri Bhawan, New Delhi.